

(2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957, a copy of Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 184, dated the 10th January, 1958, publishing the Additional Duties of Excise (Distribution) Rules, 1958. [Placed in Library, See No. LT-586/58.]

**TAX ON RAILWAY PASSENGER FARES
 (DISTRIBUTION) RULES, 1958**

SHRI B. R. BHAGAT: Sir, I also beg to lay on the Table, under sub-section (2) of section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 185, dated the 10th January, 1958, publishing the Tax on Railway Passenger Fares (Distribution) Rules, 1958. [Placed in Library, See No. LT-587/58.]

**THIRD REPORT OF THE PUBLIC
 ACCOUNTS COMMITTEE (1957-58)
 ON THE ACCOUNTS OF DAMODAR
 VALLEY CORPORATION**

SHRI R. M. DESHMUKH (Bombay): Sir, I beg to lay on the Table a copy of the Third Report of the Public Accounts Committee (1957-58) on the Audit Reports on the Accounts of the Damodar Valley Corporation for the years 1954-55 and 1955-56.

**STATEMENT ON GOVERNMENT
 BUSINESS**

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, with your permission, may I make a brief statement on the business of this House during the current week? The Minister of Education proposes to reply to today's debate on the Report of the University Grants Commission, after the Question Hour on April 23. Thereafter, the Appropriation (No. 2) Bill, 1958, as passed by Lok Sabha, will be taken into consideration. A message from Lok Sabha with regard to this Bill is expected to be transmitted to this House during

the course of the day. It is proposed that this Bill be discussed on April 23 and 24 and if the House so desires the discussion could continue on Tuesday, April 29.

The Finance Bill, 1958 will also come up before the House for consideration on Saturday, April 26 and discussion on it will continue till Monday, April 28. This means that the Finance Bill will be returned to Lok Sabha a day earlier than the Appropriation Bill.

**REFERENCE TO CHOLERA EPIDEMIC
 IN CALCUTTA**

SHRI BHUPESH GUPTA (West Bengal): May I know whether it would be possible for us to have some time to take up the discussion on the serious cholera epidemic that has broken out in Calcutta today? This is affecting the economy of the country and it has very serious repercussions on the whole country. In view of that I would request Government to at least set apart some time for discussion of this serious issue.

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE OF THE HOUSES

SHRI P. N. SAPRU (Uttar Pradesh): Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the eviction of unauthorised occupants from public premises and for certain incidental matters be extended up to Friday, the 2nd May, 1958."

MR. CHAIRMAN: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the eviction of unauthorised occupants from public premises and for certain incidental matters be extended up to Friday, the 2nd May, 1958.

The motion was adopted.

MR. CHAIRMAN: I have a few announcements to make.

NOMINATIONS TO THE COMMITTEE OF PRIVILEGES

MR. CHAIRMAN: Under sub-rule (1) of rule 168 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I hereby nominate a Committee of Privileges consisting of the following Members, namely:—

1. Shri S. V. Krishnamoorthy Rao
2. Shri Govind Ballabh Pant
3. Dr. A. Ramaswamy Mudaliar
4. Rajkumari Amrit Kaur
5. Shri P. N. Sapru
6. Diwan Chaman Lall
7. Shri Bhupesh Gupta
8. Shri Ganga Sharan Sinha
9. Shri Santosh Kumar Basu
10. Shri Jaswant Singh

Under sub-rule (1) of rule 169 of the said Rules I appoint Shri S. V. Krishnamoorthy Rao to be the Chairman of the said Privileges Committee.

NOMINATIONS TO THE HOUSE COMMITTEE

MR. CHAIRMAN: Under rule 8 of the Rules regulating the composition and duties of the House Committee of the Rajya Sabha, I hereby re-nominate the following Members to fill the two casual vacancies in the said Committee caused by the retirement of those Members from the membership of the Rajya Sabha on 2nd April 1958:—

1. Shri Nawab Singh Chauhan
2. Shri J. N. Kaushal

RESIGNATION OF SHRI MAHENDRAMOHAN CHAUDHURY

MR. CHAIRMAN: I have to inform Members that Shri Mahendramohan Chaudhury, a Member representing the State of Assam, has resigned his seat in the Rajya Sabha with effect from the 9th April, 1958.

REPORT OF THE UNIVERSITY GRANTS COMMISSION

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): Sir, I beg to move the following motion:

“That the Report of the University Grants Commission (December 1953 to March 1957) laid on the Table of the Rajya Sabha on the 10th March, 1958 be taken into consideration.”

Before this House considers the motion, with your permission, I should like to make a few preliminary remarks. The University Grants Commission, as a statutory body, came into existence in November, 1956. I hope the House will feel satisfied with its record of service during the first year of its existence. The happiest feature about the functioning of this Commission is that all the three agencies which are interested in the education and welfare of the youth, the Government, the University Grants Commission and the Universities, have worked in a spirit of perfect harmony. It will be remembered that while the University Grants Commission Bill was being considered doubts were expressed that there might be interference on the part of the Government in the working of the University Grants Commission. And similarly, it was also felt that the constitution of the University Grants Commission would endanger the freedom, independence and autonomy of the Universities. I am glad to report to the House that none of the parties have any grievance or complaint and all have worked together for the improvement of our universities so that they might become real centres of teaching and research and at the same time play their due role in the social and economic reconstruction of the country.

The Government is as jealous to guard the autonomy and independence of the universities as the universities themselves, since the principles of autonomy and independence are in